

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1351
TO BE ANSWERED ON DECEMBER 19, 2022

AFFORDABILITY OF HOUSES IN URBAN AREAS

NO. 1351. SHRI ABDUL WAHAB:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of people in the country who are not able to afford a house in urban areas since 2019, State-wise and year-wise;
- (b) the measures being taken by Government to fulfil the promise made by the Hon'ble PM in 2018 for houses for everyone by 2022;
- (c) the details thereof; and
- (d) by when Government targets to achieve the goal of house for every Indian citizen?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a) to (d): 'Land' and 'Colonisation' are State subjects. Schemes related to provide housing in their respective areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana-Urban (PMAY-U) since 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country to fulfil the vision of Housing for All. PMAY-U adopts a demand driven approach wherein States/UTs have been empowered to approve the projects for the beneficiaries identified by them through a demand survey based on eligibility criteria and affordability. Against the validated demand of 1.12 crore houses, as on 12th December 2022, 1.20 crore houses have been sanctioned by the Ministry based on the project proposals submitted by States/UTs, out of which 1.06 crore have been grounded and 65.5 lakh have been completed/delivered to the beneficiaries. The Mission has been extended till 31st December 2024 for completion of already sanctioned houses till 31st March 2022. State/UT-wise details of houses sanctioned, grounded and completed under PMAY-U are at Annexure.

**State/UT wise details of houses sanctioned, grounded for construction
and constructed under PMAY-U**

[as on 12th Dec, 2022]

Sr. No.	Name of the State/ UT	Houses Sanctioned (Nos)	Houses Grounded (Nos)	Houses Completed/ Delivered (Nos)
1	Andhra Pradesh	20,74,770	19,19,301	6,56,529
2	Bihar	3,27,321	3,09,603	99,523
3	Chhattisgarh	3,06,043	2,58,096	1,56,730
4	Goa	3,150	2,995	2,892
5	Gujarat	10,60,383	9,21,328	7,29,948
6	Haryana	1,66,762	91,482	56,096
7	Himachal Pradesh	13,249	12,839	8,592
8	Jharkhand	2,34,369	2,14,343	1,16,620
9	Karnataka	7,06,352	5,98,798	2,83,150
10	Kerala	1,66,661	1,32,925	1,05,558
11	Madhya Pradesh	9,60,261	8,98,327	5,64,274
12	Maharashtra	15,11,619	10,02,773	6,76,198
13	Odisha	2,13,846	1,67,857	1,16,251
14	Punjab	1,32,916	1,05,463	59,367
15	Rajasthan	2,76,766	1,89,143	1,42,219
16	Tamil Nadu	6,88,862	6,30,792	4,84,709
17	Telangana	2,49,467	2,39,424	2,12,860
18	Uttar Pradesh	16,89,827	15,25,980	11,89,146
19	Uttarakhand	62,763	43,541	25,833
20	West Bengal	6,91,150	5,20,994	3,01,933
Sub- total (States) :-		1,15,36,537	97,86,004	59,88,428
21	Arunachal Pradesh	9,002	8,539	3,956
22	Assam	1,61,478	1,56,037	65,227
23	Manipur	56,037	47,174	9,342
24	Meghalaya	4,759	3,778	1,099
25	Mizoram	40,756	38,437	6,020
26	Nagaland	32,335	32,100	10,969
27	Sikkim	704	579	195
28	Tripura	94,162	81,605	62,632
Sub- total (N.E. States) :-		3,99,233	3,68,249	1,59,440
29	A&N Island (UT)	378	378	47
30	Chandigarh (UT)	1,271	1,197	1,136
31	UT of DNH & DD	10,481	9,565	7,783
32	Delhi (UT)	30,195	28,710	27,525
33	J&K (UT)	49,146	47,293	16,336
34	Ladakh (UT)	1,366	1,074	647
35	Lakshadweep (UT)	-	-	-
36	Puducherry (UT)	16,394	16,033	7,475
Sub- total (UT):-		1,09,231	1,04,250	60,949
Grand Total*:-		120.45 Lakh**	106.60 Lakh*	65.50 Lakh*

* Includes completed (3.41 lakh)/ grounded (4.01 lakh) houses of JnNURM during mission period.

** Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.24 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC